GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:2482
ANSWERED ON:14.03.2001
ACCOUNTABILITY AND EFFICIENCY OF BUREAUCRACY
MOHAN PONNUSWAMY;N.N. KRISHNADAS;SUBODH ROY

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the recommendations of Fifth PayCommission regarding improving the accountability and efficiency of the bureaucracy and the number out of them are being implemented by the Government; and
- (b) the reasons for not implementing the remaining recommendations if any?

Answer

MINISTER OF STATE ORDEPARTMENTOF ADMINISTRATIVE REFORMS & PUBLIC GRIEVANCES IN THE MINISTR' PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI ARUN SHOURIE)

- (a)&(b): The Fifth CentralPay Commission has made a number of recommendations/suggestions for improving the efficiency in administration which are given in Section II of their Report (Vol.I) under the heading PROMOTING EFFICIENCY AND MINISTRATION. The Commission's recommendation/suggestions in regard to accountability have been given in Section III offheir Report (Vol.I) under the heading 'HUMAN RESOURCE DEVELOPMENT'. The highlights of the action taken by the Government which are relevant in the context of these recommendations are as follows:
- (i) The Government have taken up simplification of laws, rules and procedures for improving efficiency of the various organisations. The Government had set up a Commission on Reviewo f Administrative Laws in May 1998 to make recommendations for repeal/amendment of laws, regulations, procedures, legislative processes with a view to improve service delivery and transparency in the functioning of the Government. The Commission submitted its report in September 1998. The important recommendations include repeal of almost 50% of Central Laws (1382 out of2500), documentation of administrative laws by all the Ministries/Departments, development of a viable alternative disputes resolution machinery etc. Most of the Ministries/Departments have initiated action to bring about suitable amendments/modifications in or repeal of Acts and laws being administered by them. All the unrepealed Central Acts of All India application have been placed in the NICNET and INTERNET.
- (ii) A large number of Ministries/Departments/Organisations withconsiderable public interface have introduced Citizen's Charters indicating broadly the quality of service the public would be entitled to, within a specified time frame. Information and Facilitation or Help Counters have been set up by 65 Ministries/Departments/Central Government Organisations to provide information on procedures and the programmes and schemes of the concerned organisations as well as to access information pertaining to the status of individual cases.
- (iii) The Freedom ofinformation Bill,2000 has been introduced in the Lok Sabha on July 25,2000.
- (iv) Steps have also been taken in the recent past to make the vigilance machinery more effective. These include the steps strengthening the institution of the Central Vigilance Commission(CVC).
- (v) The matter regarding reducing levels of consideration has received the attention of the Government from time to time. The Government's considered view in this regard has been that there could not be a rigid formula for fixing the number of levels of consideration and that the efforts should, however, be made to move towards fewer levels.
- (vi) Steps have been taken by the Ministries/Departments to delegate and decentralise powers to field units and to other levels of Government to enable decisions and service delivery at the lowest operational levels.
- (vii) The Department of Administrative Reforms & Public Grievances has estabilished a decentralised Public Grievances as well as Staff Grievance Redress Machinery in all Ministries/Departments offices of the Central Government under the charge of a Section Officer. The Department of Administrative Reforms & Public Grivances has requested the Central Government Ministries/Departments/Organisations to take measures to strengthen this machinery comprising:
- (a) Availability of designated Grievance Officers at the specified hours to hear and receive grievances of the public as well as the employees;
- (b) Fixing time limits for disposal of work relating to public as well as staff grievance and strictly adhere to such limits;

- (c) Picking up grievances appearing in newspapers and take expeditious action for acknowledgement and final disposal thereof;
- (d) Monitoring grievances on a quarterly/monthly and weekly basis upto the level of Secretary.

A computerised WEB-basedPublic Grievance Redress and Monitoring System (PGRAMS) as part of the minimumagenda of egovernance has been developed and is in the process of implementation in Ministries/Departments for effective registration, handling and monitoring of grievances.

The Department of Administrative Reforms & Public Grievances also gives wide publicity annually through newspapers about the existence of Public Grievance Redress Mechanism in the Government of India.

- (viii) The Department of Administrative Reforms & Public Grievances has been acting as a catalyst in modernising Government offices by providing funds under a Plan Scheme to various Ministries/Departments to support their efforts forimproving their work environment through functional layout, better services to the people, efficient management of data through reduction in paper work by using modern equipments and effective records management.
- (ix) The Department of Administrative Reforms & Public Grievances also offers help and advice to the Ministries/ Departments in performance of O&M activities which include minimising level of consideration in the disposal of work, fixation of time limits for disposal of cases etc.
- (x) Some of the power of the Appointments Committee of the Cabinet (ACC) have been delegated to the administrative Ministries/Departments through suitable amendments in Government of India (Transaction of Business) Rules, 1961. Theaproval of the Appointments Committee of the Cabinet (ACC) is now required only for appointment to posts which carry a salary (excluding allowances) or a maximum in a salary scale (excluding allowances) of Rs.6700 per month (pre-revised) or higher. Thus, the powers to appoint Deputy Secretaries/Directors stand delegated to the administrative Ministries/Departments.
- (xi) The Department of Administrative Reforms & Public Grievances has formulated a comprehensive set of activities for e-governance for implementation in all Central Ministries/Departments under the guidance of a High Powered Committee chaired by the Cabinet Secretary. Officers of the rank of Joint Secretary have been designated as ITM anagers and entrusted with the responsibilities to oversee the implementation of the minimum agenda and for maintaining the websites in the concerned Ministry/Department.
- (xii) The number of days of Casual Leave for Central Government employeeshas been reduced from 12 days to 8 days in a year w.e.f.1 January 1998.
- (xiii) No holiday is now required to be declared in the event of death other than the incumbent President of India or the incumbent Prime Minister of India.
- (xiv) Action has been initiated by the Government to amend the Contract Labour (Regulation & Abolition) Act, 1970 with a view to do away with the abolition part while retaining the regulatory part of the Act with stringent provisions for ensuring welfare of the contract labour. Once the new legislation is enacted, many of the functions which the Central Government departments are performing in non-strategic areas can be out-sourced.
- (xv) In the recent past, three Departments namely, Department of Industrial Development, Department of Sugar and Edible Oiland the Department of Supply have been abolished/merged. In addition, the Departments of Telecom Services and Telecom Operations have been corporatised with effect from 1 October, 2000. Government has also recently approved the proposal to restructure the Income Tax Department with a view to improve efficiency and effectiveness in direct tax administration through induction of technology. This exercise is expected to generate savings and increase in productivity in terms of growth in direct tax revenues.
- (xvi) It has been decided to continue the five-day-week working system in the civil administrative offices of the Government of India. However, the Departments whose functions are predominantly marked by public dealings or are of a commercial nature, and at present are functioning on five-day-week basis, are required to review the existing arrangements and switch over to six-day-week wherever feasible.
- (xvii) Commission's recommendations/suggestions relating to introduction of Performance Related Increment Scheme, reintroducing Annual Confidential Reports for Group 'D' personnel etc. were not accepted by the Government.